## **National Company Law Tribunal**

## Allahabad Bench

CP NO. 140/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2018

NAME OF THE COMPANY: MIS ASREC (9rdia) Ltd Vs. MIS Shorshi oils and Fats Put Ltd

SECTION OF THE COMPANIES ACT: U/S 7 of I8B Code of 2016

SI. NO. Name Designation Representation Signature

1. ABHISHEL ANAND ADVOCATE FINANCIAL ABAINMUL

CREDITOR

2.

## CP NO.140/ALD/2017

Sh. Abhishek Anand, Advocate for the Financial Creditor. The respondent/Corporate Debtor is not present, infact more than enough opportunities have been provided to the Corporate Debtor Company for filing its objection with a cost of Rs.25,000/- and further cost of Rs.10,000/- (total Rs.35,000/-), which is not yet paid by the respondent/Corporate Debtor Company nor any reply has so far been filed till date. Hence, opportunity for filing objection/reply of Corporate Debtor Company is closed.

Hence, the case is fixed for argument on 15th February, 2018.

Dated:07.02.2018

Typed by: Kavya Prakash Srivastava (Stenographer) H.P. Chaturveth, Member (Judicial)